

ANNEXURE- I

List of papers in Original Application No.

94/92

Sl.No.Of Papers.	Date of Papers Or Date of Filing.	Description of Papers.
---------------------	---	---------------------------

Part I

27-7-93

Original Judgement

O.A. & Material Papers.

Counter

Reply Counter

PART I, PART II, PART III
Destroyed.

19/3/99

DA 94/92

Date	Office Note	Orders
28/6/93		<p>Time is now 3.00 pm. None for the applicant. No representation on behalf of the applicant. Mr. NR. Devraj, for the respondent's reports ready. List this OA for orders of rejection on 2.7.93.</p> <p>T. C. R. P. HTCSA M(J)</p>
2.7.93		<p>Mr. Jagannatha Rao for Mr. Rao for the applicant seeks List the OA under the same heading on 5.7.1993 before the Division Be</p>
6-7-93		<p>T. C. R. P. HTCR M(J)</p> <p>Mr. Jagannatha Rao for Mr. D. Jing Rao for the Applicant is present. As per the orders of the Single Member Bench dt. 2/1/93 this OA ought to be listed before the Division Bench. In spite of said orders, the same is listed.</p> <p>Contd -</p>

①

⑧

OA 94/92

Date	Office Note	Orders
		<p>before this Bench (Single Member Bench) today. List this OA before the Division Bench on 9-7-1993.</p> <p>T. S. N HTCR M(J)</p> <p>heard the arguments in applicant's counsel in part. Mr N R Dewar is present. public as part heard on 21.7.93.</p> <p>T. S. N HTCSR M(J)</p> <p>on the request of the applicants counsel, adjourned to 27/7/93</p> <p>T. S. N HTCSR M(J)</p> <p>HA84 H(A)</p> <p>O.A. Disposed of as no became infructuous. No M.A. 89/93 also disposed</p>

1.7.93

of pa
nch.

3

1/93,

before

in

ed

-8

T. S. N
(HTCR)
H(J)

HA86
M(A)

Of 941/2 with MA 8963.

Date	Office Note	Orders
17/3/93		<p>Line it on 22/3/93. as requested by applicant's Counsel.</p> <p><u>HUNRS</u> HVC</p> <p>By order,</p> <p><u>AR</u></p> <p>26/4/93</p> <p>12-4-93</p> <p>Post on 19-4-93.</p> <p>HUNRS J VC HPTT 7(A)</p> <p>By order,</p> <p><u>AR</u></p> <p>Registrar</p> <p>pon on 26/4/93</p> <p><u>HPTT</u> HVC</p> <p><u>HUNRS</u> VC</p> <p>By order,</p> <p><u>AR</u></p> <p>Registrar</p> <p>pon on 30/4/93.</p> <p><u>HPTT</u> HVC</p> <p>By order,</p> <p><u>HUNRS</u> VC</p> <p><u>AR</u></p> <p>Registrar</p> <p>pon on 4/5/93.</p> <p><u>HPTT</u> HVC</p> <p>(RO)</p> <p><u>HUNRS</u> VC</p> <p><u>AR</u></p> <p>Registrar</p> <p>Post on 9.6.93.</p>
12-1-93		
19/4/93		
27/4/93		
30/4/93		
4.5		<p>HPTT HUNRS</p> <p>H(A) By order <u>AR</u></p> <p><u>AR</u></p> <p>Registrar</p>

(2)

94/92 Lts MA 89/93.

Date	Office Note	Orders
9.6.93.		per M 15.6.93. <div>APPT MA</div> <div>Attvms VC</div> By order. Registries. per on 21/6/93 before 2nd Court. <div>HOTS MA</div> <div>Hms VC</div> By order. HOTS
<u>15/6/93</u>		
<u>22/6/93</u>		On a request by Mr. Jagannadha Rao for Mr. D. Linga Rao D. Linga Rao OA is adjourned to 24.6.93 T. C. R. HCSR 94/93 At request of Mr. Rao Gopal for Mr. D. Linga Rao OA is adjourned to 53 T. C. R. HCSR 94/93
<u>24/6/93</u>		

OA 94/92

Date

Office Note

Orders

5-6-92
Contd.

MA.573/92 is filed to condone the delay of 59 day is dismissed as unnecessary. In view of the fact we have ordered to receive the counter.

Mr. D. Panduranga Reddy for R₁ and R₂ has filed counter opposing admission of this OA. After hearing both sides we are satisfied that this is a fit matter for adjudication, hence Admit the OA. Mr. D. Panduranga Reddy submits that the counter filed opposing admission of the OA may be treated as counter to this OA. Mr. N. Bhaskara Rao, for R₃ (Union of India) requests 8 weeks time for filing reply to this OA. Hence 8 weeks time is granted to the 3rd respondent to file a reply to this OA with a copy to the Advocate for the applicant. The applicant may file his rejoinder if any within 2 weeks thereafter. Keep the case before the Registrar for directions after the pleading are complete.

[Signature]

(HABG)
(MA)

T. C. M.
(HCSR)
(S)

R-3 served
Counter affidavit
Filed by Sri D. Pandu-
ranga Reddy Spl. Counsel
for State Govt for R₁ & R₂

Before the D.R. (J)

Counter

~~Mr. D. Panduranga Reddy~~
Even after granting 8 weeks time for
file counter, the counter is not filed.
Hence post before court for orders.

[Signature]
Dy. Registrar (S)

10/92

31/7 14/8

OA 94/92

(4)

Date

Office Note

Orders

1989

3-19

OA No. 94/92

6 weeks time is allowed for the learned Counsel for the respondents for filing the counter affidavit. This time after for hearing it. Counter is filed.

T. C. n
H. T. C. m
H. T. C. j

30-9-92

Before the D.R. (5)
for counter

Even after granting 6 weeks time for filing counter, the counter is not filed. Hence post the case in usual course

528/92
Dy. Registrar (V)

5-2-93

As the required order of applicant's counsel put in
9-2-93

H. V. N. R. J
V. C.

H. V. N. R. J
V. C.

9-2-93

10-2-93

Response filed by
Mr. D. L. S. G. Rao,
Adv. No. 9/2/93

post after the case for final hearing on top of the list on 16-3-93
no counter is necessary for
central govt (R3).

H. V. N. R. J
V. C.

(P.T.O.)
H. V. N. R. J
M. C. A.

Central Administrative Tribunal

HYDERABAD BENCH

O.A. No./T.A. No.

94/1992

V. P. Bahulayan Nair

Applicant (s)

Chief Secretary, G.A.D., Hyderabad

Respondent (s)

Date	Office Note	Orders
6-2-92		<p>Sri Abinandh, Advocate for Sri P. Linga Rao, learned counsel for the applicant, and Sri M. S. Shankar Rao, learned counsel for the Respondents No. 3 and Sri D. Pandu Ranga Reddy, learned counsel for the Respondents No. 1 and 2 are present and heard.</p> <p>Issue notice before admission to the Respondents for filing counter within 3 weeks with an advance copy to the learned counsel for the applicant.</p> <p>List the case on 27-2-92.</p> <p style="text-align: right;">(HCSR) M/S)</p> <p>When the case called, there was no representation from the applicant side. Sri D. Pandu Ranga Reddy, learned counsel for A.P. Govt., requests for three more weeks time for filing counter. Hence list the case on 27-3-92. The Respondents to</p>

(P.T.O.)

5

oA a/c

Date	Office Note	Orders
		file their counter one week before prior to 27-3-92, with a copy to the learned counsel for the applicant.
27-3-92		<div><div>(RBS) M(A)</div><div>T. C. R. (TCA) M(S)</div></div> <p>Sri D.Linga Rao, learned counsel for the applicant present. Sri D.Pandu-Ranga Rao, learned counsel for the A.T.Government was not present. In view of this the case is adjourned to 13-4-92. Sri D.Pandu Ranga Reddy, special counsel for A.P. Government is directed to produce the confidential records of the applicant concerned the period in question, since the matter is likely to be disposed-of at the admission stage itself.</p> <div><div>(HRBS) M(A)</div><div>(HCJR) M(J)</div></div>
27-4-92.		None present on behalf of applicant. At the request of Mr. D. Ranga Reddy, sc for state adjourned to 5-6-92.
5.6.92.	counter filed by Mr. D. Panduranga Reddy, sc for AP for A.K 122 on 2/6/92.	<div><div>T. C. R. (HTCSR) M(S)</div></div> <p>None present on behalf of applicant. Mr. N. Bhaskara Rao, Counsel for R₃ and Mr. D. Pandu Reddy, for R₁ and R₂ are present.</p>
5-6-92.		

OA NO 91 of 1992 (6)

20-4-92

On a request by Mr. Subba
Rao on behalf of Mr. D. Linga Rao,

Counsel for the applicant, list
this case for admission hearing

on 27-4-92.

HRBS
7(1)

HCTJ
M(J)

(145)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA 94/92.

Dt. of Order: 27-7-93.

Velayidhan Pillai Bahulayan
Nair

....Applicant

Vs.

1. Government of Andhra Pradesh,
represented by its Chief Secretary
to Government, General Administra-
tion Department, Secretariat, Hyd.
2. Director General & Inspector General
of Police, AP, Hyderabad.
3. Union of India, rep. by the
Secretary, Department of Personnel
and Training, New Delhi.

....Respondents

-- -- -- --

Counsel for the Applicant : Shri D.Linga Rao

Counsel for the Respondents : Shri D.Pandu Ranga Reddy, Spl.
Counsel for AP State

-- -- -- -- : Shri N.R. Devaiah S. G. S. S.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKAR REDDY : MEMBER (A)

(Order of the Divn. Bench passed by Hon'ble
Shri A.B.Gorthi, Member (A)).

-- -- -- --

Aggrieved by the adverse remarks endorsed in
his Annual Confidential Records ^{for the years ending} ~~ended~~ 31-3-88 and 31-3-1989,
the applicant filed O.A.94/92 with a prayer that the said
adverse remarks should be expunged from his A.C.Ps. During
the pendency of this O.A. the applicant was promoted to the
post of Additional Director General of Police in the scale

...2.

To

1. The Chief Secretary to Government.
Govt. of A.P., General Administration Dept.,
Secretariat, Hyderabad.
2. The Director General & Inspector General of Police,
A.P. Hyderabad.
3. The Secretary, Dept. of Personnel and Training
Union of India, New Delhi.
4. One copy to Mr. D. Linga Rao, Advocate, 1-1-258/10/C
Chikkadapally, Hyderabad.
5. One copy to Mr. N.R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt.
CAT. Hyd.
7. One spare copy.
8. One copy to Library, CAT. Hyd.

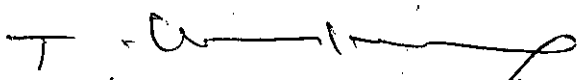
PVM.

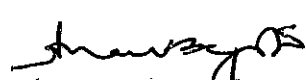
3-2-74
P. S. S.
3-2-74

(146)

of Rs.7,300--7,600. Shri D. Linga Rao, learned counsel for the applicant and Shri D. Pandu Ranga Reddy, learned special counsel for the A.P. State are present and heard. Learned counsel for the applicant shows us to-day a letter of the Government of Andhra Pradesh, General Administration Department dt.8-7-93, under which the applicant has been promoted to the post of Additional Director General of Police. As the applicant has thus been promoted, learned counsel for the applicant feels that the adverse remarks of the applicant in A.C.R. lose significance. In this regard Shri Linga Rao, learned counsel for the applicants refers to a decision reported in AIR 1987 SC 1201 (State of Haryana Vs. Shri P.C. Wadhwa, IPS, IGP). In any case his prayer now is that ~~xx~~ as the applicant has since been promoted, ~~and~~ the application ^{has} ~~x~~ become infructuous. Hence the same is disposed-of as having become infructuous with no order as to costs.

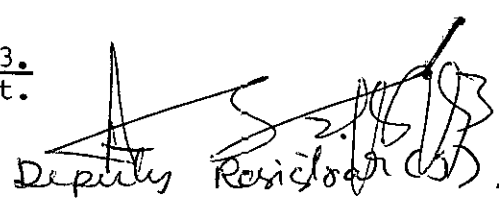
2. No orders need be passed in MA 89/93 and the same ^{is thus} ~~is~~ disposed-of.


(T. CHANDRASEKHAR REDDY)
Member (J)


(A. B. GORTHY)
Member (A)

Dated: 27th July, 1993.
Dictated in Open Court.

avl/


Deputy Registrar

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. EIRUVENGADAM : M (A)

Dated: 27-7-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No.

T.A.No.

in

94/92

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

